

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.601/1994

Tuesday this the 26th day of April, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. N.Ravindran,
Babidha Mandiram,
Kizhakkekara,
Kottarakkara.
2. Lalithammal K.V.
Thazhethil Puthen Veedu,
Kottappura, Punalur P.O.,
Kottarakkara.

(By Advocate Mr.Poly Mathai)

vs.

1. Chief Post Master General,
Kerala Circle, Trivandrum.
2. Senior Superintendent of Post Office,
Quilon.
3. Employment Officer,
Employment Exchange,
Kottarakkara.
4. T.Viju Kumar,
E.D.Packer,
Punalur P.O.,
Kottarakkara.

..Respondents

(By Advocate Mr.Mathew J.Nedumpara,ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants challenge the appointment of 4th respondent, claiming that they are superior to him in merit. We have made it clear in O.A. 367/94 that atleast in the first instance redress must be sought at the hands of departmental authorities, instead of rushing to this Tribunal. Applicants are permitted to raise their grievances before 1st respondent.

If any representation as aforesaid is filed within three weeks from today, 1st respondent shall pass a reasoned order thereon within two months of the date of receipt of such representation. If 4th respondent has been granted an appointment, he will also be heard by 1st respondent and the appointment will be subject to the decision that the 1st respondent may take on the representation.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 26th April, 1994.

P.V.Venkatakrishnan
P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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